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SLP(Crl.)No. 5297 OF 2004
ITEM No.58

Court No.11

SECTION IIA
A/N MATTER

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No. 5297/2004

(From the judgement and order dated 29/06/2004 in CRLA 559/97
of The HIGH COURT OF MADRAS)

BALUCHAMY

Petitioner (s)

VERSUS

STATE BY INSPECTOR OF POLICE

Respondent (s)

[With Appln(s). for bail and with Office Report]

Date : 31/01/2005 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.P. SINGH
HON'BLE MR. JUSTICE ARUN KUMAR

For Petitioner (s)Mr. Yogeshkanna, Adv.
Mr. Venkatesh Perumal, Adv.
Mr. V.N. Raghupathy,Adv.

For Respondent (s)Mr. Subramonium Prasad,Adv.

UPON hearing counsel the Court made the following

O R D E R

Special Leave granted.

Pending disposal of the appeal, the appellant be released on bail on his furnishing bail bonds
to the satisfaction of the Trial Court.

(Subhash Chander) (Asha Joshi)
Court Master Court Master